

10. Narmada Ro_o Utpadakoni Saha-kari Spinning Mills Ltd., Broach.
11. U.P. Cooperative Spinning Mills Ltd., Etawah.

II. Public Sector—

1. Kalyani Spinning Mills Ltd., Kalyani (West Bengal Government's venture).

III. Private Sector units—

1. Standard Mills Co. Ltd., Dewas.
2. Mehendra Mills Ltd., Kalol.
3. Chowgule & Co. (Hind) Private Ltd., Goa.
4. Modi Spinning & Weaving Mills Co. Ltd., Modinagar.
5. Delhi Cloth & General Mills Co. Ltd., Delhi.

LOAN TO RAILWAYS BY INTERNATIONAL DEVELOPMENT ASSOCIATION

- *504. { SHRI NIREN GHOSH:
SHRI M. BASAVAPUNN-
AIAH:
SHRI P. RAMAMURTI:
SHRI SANKAR PRATAP
SINGH DEV:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether the International Development Association has granted a loan to the Indian Railways recently;
- (b) if so, the amount of loan granted;
- (c) whether the items to be purchased by this loan can be manufactured in this country; and
- (d) whether the loan will be repaid from Railway Budget?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI SHAM NATH): (a) and (b) An agreement for a credit equivalent to \$ 62 million (Rs. 29:51 crores) has been signed on 26th October, 1964, with the

International Development Association, an affiliate of the World Bank.

(c) The credit is for financing foreign exchange expenditure and the items to be financed from the loan are therefore, imported items of Railways requirements, which are not available in the country.

(d) This credit is to the Government of India (Ministry of Finance). Repayment will be arranged by the Ministry of Finance and will not, therefore, form part of the Railway Budget.

HMT FACTORY IN MP

*506. THAKUR BHANU PRATAP SINGH: Will the Minister of INDUSTRY AND SUPPLY be pleased to state:

(a) whether the Government of Madhya Pradesh have requested the Government of India for the establishment of a unit of the Hindustan Machine Tools factory in Madhya Pradesh;

(b) if so, whether the request has been accepted; and

(c) if not, what is the present position of the case?

THE MINISTER OF HEAVY ENGINEERING AND INDUSTRY IN THE MINISTRY OF INDUSTRY AND SUPPLY (SHRI T. N. SINGH): (a) Yes, Sir.

(b) Madhya Pradesh has been provisionally accepted as one of the States for the location of such a plant.

(c) Does not arise.

बाल्टेयर से दिल्ली तक एक्सप्रेस

*५१३. श्री लक्ष्मीनारायण बास : क्या रेल मंत्री यह बताने की कृपा करेंगे कि क्या बाल्टेयर से रायपुर, बिलासपुर और बीना होकर दिल्ली तक एक एक्सप्रेस गाड़ी चलाये जाने की मांग पर कोई निर्णय किया गया है ?

†[EXPRESS TRAIN FROM WALTAIR TO DELHI]

*513. SHRI L. N. DAS: Will the Minister of RAILWAYS be pleased to state whether any decision has been taken on the demand for running an express train from Waltair to Delhi via Raipur, Bilaspur and Bina?

रेल मंत्रालय में राज्य मंत्री (श्री राम सुभग सिंह) इस प्रस्ताव पर विचार किया गया है लेकिन यातायात की दृष्टि से अभी इस तरह की गाड़ी चलाने का कोई औचित्य नहीं है।

†[THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): The proposal has been examined, but there is no traffic justification for introducing such a train at present.]

LOSS OF REVENUE DUE TO ACQUISITION OF COAL BEARING AREAS

*517. THAKUR BHANU PRATAP SINGH: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether his attention has been drawn by the State Governments to the fact that there is a substantial loss of State revenues when acquisition of coal bearing areas are finalised by the Government of India in terms of the Coal Bearing Areas (Acquisition and Development) Act, and

(b) if so, what steps have been taken or will be taken for ensuring that such loss of revenue does not occur to the State Governments?

THE MINISTER OF STEEL AND MINES (SHRI N. SANJIVA REDDY): (a) and (b) The Supreme Court in a recent judgment has held that when lands, where no third party rights exist, are acquired under the Coal Bearing Areas (Acquisition and Development) Act, 1957, the Central Government became the full and complete owner of all land and minerals therein and the State Government is

not entitled to any royalty in respect of such areas. Two State Governments have made representations regarding the loss of revenue to them as a consequence of this decision. It has been decided that the National Coal Development Corporation Limited should pay suitable amounts to the State Governments, relating such payments to their own receipts from the sale of coal raised from the areas acquired under these circumstances.

DECREASE IN CONSUMPTION OF COAL

*519. SHRI SITARAM JAIPURIA: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it has come to the notice of Government that from April to August 1964 there has been considerable decrease in consumption of coal;

(b) if so, what are the reasons for the decrease;

(c) the quantity of production and despatches of coal during the period as compared to the corresponding period last year; and

(d) the steps taken by Government in the matter?

THE MINISTER OF STEEL AND MINES (SHRI N. SANJIVA REDDY):

(a) and (b) There has been a decrease in the demand for coal as compared to what it was during the corresponding period last year. This is because the expected increase in the demand for coal by major consumers like the Railways, Power stations, the Steel plants and the State-sponsored industries has not materialised.

(c) The production and despatches of coal during the period April to August 1963 and the corresponding period of 1964 are as follows:

	1963	1964
	(Million tonnes)	
Production	27.16	25.33
Despatches	24.03	22.63

(d) In order to improve the offtake of coal the Central Government has relaxed distribution control over soft coke and certain categories of coal